

पेप्सू के न्यायालयों में विचाराधीन मामले

*२०७१. डा० सत्यवादी : क्या
राज्य मंत्री यह बतलाने की कृपा करेंगे :

(क) पेप्सू के न्यायालयों में कितने
मामले गत दस से बीस वर्ष तक से विचारा-
धीन हैं ; और

(ख) सरकार इस विषय में क्या
कार्यवाही कर रही है ?

**The Minister of Home Affairs and
States (Dr. Katju):** (a) None.

(b) Does not arise.

SCHOLARSHIP BOARD FOR 1953-54

*2072. **Shri Nanadas:** Will the
Minister of Education be pleased to
refer to the answer given to Starred
Question No. 1150 asked on the 25th
June, 1952 and state:

(a) whether the Scholarship Board
for the Scheduled Castes, Scheduled
Tribes and Other Backward Classes
students has been constituted for the
year 1953-54;

(b) if so, who the Members of the
Board are;

(c) if not, when the Board will be
constituted;

(d) whether any election will be
conducted for the purpose; and

(e) what decision has been taken
about constituting the Board only of
the Members of the Parliament as re-
commended by the Board last year?

**The Minister of Education and Na-
tural Resources and Scientific Re-
search (Maulana Azad):** (a) Yes, Sir.

(b) A statement is laid on the Table
of the House. [See Appendix XI, an-
nexure No. 54]

(c) and (d). Does not arise.

(e) The recommendation of the
Scholarships Board made at its meet-
ing held on 13.5.52 was that the Board
for the year 1953-54 should be entirely
Parliamentary and Official. This re-
commendation has been accepted with
the modification that a Vice-Chancellor
of a University in India has also been
appointed.

ENQUIRY COMMITTEE TO EXAMINE WORKING OF INDUSTRIAL FINANCE CORPORATION

*2073. **Shri K. C. Sodhia:** (a) Will
the Minister of Finance be pleased to
state whether the Enquiry Committee
appointed to examine and report on
the working of the Industrial Finance
Corporation submitted its report?

(b) What was the time given to
them for submission of their report
and what are the causes of delay, if
any?

(c) Will the report or its summary
be published?

**The Deputy Minister of Finance
(Shri A. C. Guha):** (a) Yes, Sir, on
the 7th May, 1953.

(b) Originally, it was expected that
the Committee would be able to sub-
mit its report within two months but
this time-schedule could not be adhered
to for the following reasons:—

(i) the date for submission of
views by the Public and the
various Chambers and As-
sociations of Commerce and
Industries to the Committee
was extended on popular re-
quest from the 15th Febru-
ary, 1953, to the 29th Febru-
ary, 1953,

(ii) evidence of some witnesses
had to be taken at Calcutta,
and

(iii) detailed scrutiny of each loan
transaction had to be carried
out with reference to the case
files maintained at the Cor-
poration's head office.

(c) The report is at present under
examination of Government. The pre-
cise manner in which the Report or a
summary should be published is also
under consideration.

CHARGES OF CORRUPTION AGAINST FORMER SECRETARY, COMMERCE AND INDUSTRY MINISTRY

*2075. **Shri Rajagopala Rao:** (a) Will
the Minister of Home Affairs be pleas-
ed to state whether Government have
received the findings of Sir Arthur
Trevors Harris who enquired into
charges of corruption and professional
misconduct against the former Secre-
tary of the Commerce and Industry
Ministry?

(b) If so, how long will Government take to consider the findings and take action on them and when will they be made public?

(c) If not, when are the findings expected to reach Government?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) The report of Sir Trevor Harris is under active consideration and Government will soon decide as to what further steps should be taken to complete the enquiry in all its stages and reach final decisions (against the officer concerned).

(c) Does not arise.

ASSETS AND LIABILITIES OF HYDERABAD STATE BANK

***2076. Shri H. G. Vaishnav:** Will the Minister of Finance be pleased to state:

(a) the assets and liabilities of Hyderabad State Bank on 31st March, 1953, when the Reserve Bank of India took charge of State Finances, after demonetisation of Hyderabad coins and currency;

(b) what are the functions now of Hyderabad State Bank, which was operating the State finances previous to the demonetisation; and

(c) what are the main conditions of working agreement, if any, between the Reserve Bank of India and Hyderabad State Bank?

The Deputy Minister of Finance (Shri A. C. Guha): (a) On the 31st March, 1953, the assets and liabilities amounted to Rs. 18.53 crores each.

(b) With the appointment of the Reserve Bank as bankers to the Government of Hyderabad with effect from the 1st April, 1953, the Hyderabad State Bank ceased to be the bankers of the State Government but are now the sole agent of the Reserve Bank in the Hyderabad State for the conduct of Government business. There has been no other change in the functions of the Bank.

(c) A copy of the agreement between the Reserve Bank of India and the Hyderabad State Bank was placed on the table of the House on the 21st April, 1953.

CENTRAL POLICE OFFICIALS IN HYDERABAD SERVICE

***2077. Shri H. G. Vaishnav:** Will the Minister of States be pleased to state the number of police officials of gazetted rank still in service of Hyderabad State Police, sent on deputation from outside by the Central Government?

The Minister of Home Affairs and States (Dr. Katju): 14.

SITUATION IN KARNATAKA

***2078. Shri Sivamurthi Swami:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of the mass movements and the deteriorating law and order situation in Karnataka following the demand for a United Karnataka; and

(b) how many representations and resolutions passed by villagers, local bodies, various organisations and individuals, have been received so far and what action Government propose to take in the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) Government are aware that there is agitation over the issue.

(b) Government have received a number of representations on the subject. I would invite attention to the recent speech made by the Prime Minister at Belgaum which has been fully reported in the Press. I have nothing to add to it.

GRANTS-IN-AID TO STATES

***2079. Shri Bheekha Bhai:** Will the Minister of Home Affairs be pleased to refer to the starred question No. 1714 asked on the 29th April, 1953 and state:

(a) whether it is a fact that the States of Bombay and Madhya Pradesh have not been able to spend the full amount allotted to them as grants-in-aid during the year 1952-53; and

(b) if so, what amount remained unspent?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The Government of Bombay have spent the full grant of Rs. 8.50 lakhs. In Madhya Pradesh a saving of Rs. 1,36,000/- is expected out of the grant of Rs. 17 lakhs.